MINISTRY OF RURAL DEVELOPMENT
NOTIFICATION

New Delhi, the 11th September, 2008

S.O. 2188(E).—In exercise of the powers conferred by sub-section (1) of section 29 of the National Rural Employment Guarantee Act, 2005 (42 of 2005), the Central Government, on being satisfied that it is necessary and expedient so to do, hereby makes the following further amendments in Schedule II to the said Act, namely:

2. In the said Schedule, after paragraph 34, the following paragraph shall be added, namely:

“35 (1) Notwithstanding anything contained in paragraphs 1, 3, 9 and 14 of Schedule II of National Rural...
Employment Guarantee Act, 2005, in the event of national calamities in the nature of flood, cyclone, tsunami and earthquake resulting into mass dislocation of rural population, the adult members of rural households of the areas so affected may—

(i) seek for registration and get job card issued by Gram Panchayat or Programme Officer of the area of temporary relocation;

(ii) submit written or oral applications for work to the Programme Officer or the Gram Panchayat of the area of temporary relocation; and

(iii) apply for re-registration and re-issuance of job card in the event of loss or destruction.

(2) In the event of restoration of normalcy, the job card so issued shall be re-endorsed at original place of habitation and shall be clubbed with the original job card on being retrieved.

(3) The number of days of employment so provided shall be counted while computing 100 days of guaranteed employment per household.

[F.No. J-11013/2/2008-NREGA]
AMITA SHARMA, Jt. Secy.

NOTE: Schedule II to the National Rural Employment Guarantee Act, 2005 (42 of 2005) has been amended vide following notification numbers:—
2. S.O. 802(E), dated 2nd April, 2008.